

SECTION-XV

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 23966/2016
WITH PRAYER FOR INTERIM RELIEF

SYNDICATE BANK

PETITIONER

VERSUS

PHOOL KUMARI

RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 22.08.2016, when the Court was pleased to pass the following order:

“Issue notice through Speed Post, returnable on 30.09.2016. Mr. Divyesh Pratap Singh, learned counsel, appearing on behalf of Ms. Manju Sharma Jaitley, Advocate-on-Record, waives notice for the sole respondent.

Counter affidavit, if any, be filed within four weeks.

Rejoinder affidavit, if any, be filed within two weeks thereafter.

In the meantime, there shall be stay of operation and implementation of the impugned Judgment.”

It is submitted that Dr. Ashutosh Garg, Advocate has on 26.09.2016 filed vakalatnama and memo of appearance and counter affidavit on behalf of the sole respondent after taking 'No Objection' from erstwhile Advocate Ms. Manju Sharma Jetley. Copy of the same is circulated to the Hon'ble Court. Counsel for the petitioner has not filed rejoinder affidavit so far.

Service is complete.

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 28th day of September, 2016.

ASSISTANT REGISTRAR

Copy to: Mr. Puneet Taneja, Adv.
Ms. Manju Sharma Jetley, Adv.
Dr. Ashutosh Garg, Adv.

ASSISTANT REGISTRAR